

MINUTES OF THE MEETING No. 34/08 HELD ON 28.11.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 34/08 meeting of Advance Licensing Committee was held on 28.11.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No.34/08 for confirmation and confirmed and adopted the same without any change.

Case No A-936 NC No.34/08 Dated 28.11.07	M/s. Saertex India Pvt. Ltd. F.No.01/81/162/984/AM07/DES-IV RLA No. 31/24/40/ 447/AM07 Lic. No. 3110028238 Dt. 21.2.2007.
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 28.11.2007 offered by him the Committee decided to allow import with 5% wastage however, description of export may be amended to read as under:

Export Item

Stitch Bonded Glass Fiber Fabric ----- 1 kg.

Import Item

Glass Roving-----1.05 kg/kg content in export.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-937 NC No.34/08 Dated 28.11.07	M/s. Suzlon Energy Ltd. F.No.01/81/162/350/AM07/DES-IV RLA No. 31/24/40/ 79/AM08 Lic. No. 3110029542 Dt. 14.6.2007.
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.12.2007.

Case No A-938 NC No.34/08 Dated 28.11.07	M/s. ITCO Industries F.No.01/83/162/769/AM07/DES-IV RLA No. 07/24/40/ 314/AM08 Lic. No. 0710052738 Dt. 7.8.2007.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.12.2007.

Case No A-939 NC No.34/08 Dated 28.11.07	M/s. Laffans Petrochemicals F.No.01/83/50/702/AM08/DES-IV RLA No. 03/95/40/145/AM08 Lic. No. 0310434050 Dt. 26.6.2007.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-940 NC No.34/08 Dated 28.11.07	M/s. Rallis (I) Ltd. F.No.01/83/50/ 838/AM08/DES-IV RLA No. 03/95/40/251/AM08 Lic.No. 0310433412 Dt. 21.6.2007.
--	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-941 NC No.34/08 Dated 28.11.07	M/s. Mohini Organics Pvt. Ltd. F.No.01/83/50/ 1892/AM07/DES-IV RLA No. 03/95/40/1536/AM07 Lic.No. 0310424675 Dt. 28.3.2007.
--	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-942 NC No.34/08 Dated 28.11.07	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 882/AM08/DES-IV RLA No. 03/95/40/1564/AM07 Lic.No. 0310427360 Dt. 21.6.2007.
--	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-943 NC No.34/08	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 157/AM08/DES-IV
------------------------------	---

Dated 28.11.07	RLA No. 03/95/40/138/AM08 Lic.No. 0310432838 Dt. 15.6.2007.
----------------	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-944 NC No.34/08 Dated 28.11.07	M/s. Plant Lipids Pvt. Ltd. F.No.01/85/162/ 309/AM08/DES-IV RLA No. 10/24/40/46/AM08 Lic.No. 1010026655 Dt. 6.6.2007.
--	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-945 NC No.34/08 Dated 28.11.07	M/s. Panama Petrochem Ltd. F.No.01/83/50/ 1444/AM08/DES-IV RLA No. 03/94/40/1444/AM07 Lic.No. 0310425605 Dt. 4.4.2007.
--	---

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No A-946 NC No.34/08 Dated 28.11.07	M/s. Berger Becker Coatings Pvt. Ltd. F.No.01/83/50/ 1408/AM08/DES-IV RLA No. 17/24/40/1/AM08 Lic.No. 170001708 Dt. 11.7.2007.
--	---

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 28.11.2007 offered by him the Committee decided to allow import item as applied for.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-947 NC No.34/08 Dated 28.11.07	M/s. Gransons Ltd., Thane F.No.01/83/50/ 1405/AM08/DES-IV RLA No. 03/94/40/298/AM08 Lic.No. 0310434547 Dt. 29.6.2007.
--	--

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-948 NC No.34/08 Dated 28.11.07	M/s. Saertex India Pvt. Ltd. F.No.01/81/162/982/AM07/DES-IV RLA No. 31/24/40/421/AM07 Lic.No. 3110028035 Dt. 5.2.2007.
--	---

- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and on the comments offered by the representative of DIPP, the Committee decided to maintain status quo as the firm did not furnish specification of components

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-949	M/s. Manali Petrochemicals Ltd.
---------------	---------------------------------

NC No.34/08 Dated 28.11.07	F.No.01/83/162/907/AM07/DES-IV RLA No. 04/24/40/ 24/AM08 Lic. No. 0410089520 Dt. 22.5.2007.
-------------------------------	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.Div.). The committee also decided to refer this case to PNG. Accordingly the case may be re-listed on 26.12.2007.

Case No A-950 NC No.34/08 Dated 28.11.07	M/s. Colort Camlin Canvas Pvt. Ltd. F.No.01/84/162/712/AM07/DES-IV RLA No. 03/94/40/ 508/AM08 Lic. No. 0310440523 Dt. 23.8.2007.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to obtain clearance from Deptt. of Environment and forest whether export item is free and not a CITES-III item. Accordingly the case may be re-listed on 26.12.2007

Case No A-951 NC No.34/08 Dated 28.11.07	M/s. Berger Becker Coatings Pvt. Ltd. F.No.01/83/50/ 1407/AM08/DES-IV RLA No. 17/24/40/85/AM08 Lic.No. 170001707 Dt. 11.7.2007.
--	--

-

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 28.11.2007 offered by him the Committee decided to allow import item as applied for which includes 5% wastage..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-952 NC No.34/08 Dated 28.11.07	M/s. Kancor Ingredients Ltd. F.No.01/85/162/ 438/AM08/DES-IV RLA No. 10/24/40/72/AM08 Lic.No. 1010026948 Dt. 19.7.2007.
--	--

-
The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-953 NC No.34/08 Dated 28.11.07	M/s. Diamond Dye-Chem Ltd. F.No.01/83/162/845/AM07/DES-IV RLA No. 03/94/39/ 3/AM08 Lic. No. 0310436837 Dt. 17.7.2007.
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

As per Annex. A

Case No A-954 NC No.34/08 Dated 28.11.07	M/s. Synthite Indusgrial Chemicals (I) F.No.01/84/162/747/AM07/DES-IV RLA No. 10/24/40/ 108/AM08 Lic. No. 1010027281Dt. 10.8.2007.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-955 NC No.34/08 Dated 28.11.07	M/s. Sarda Starch (P) Ltd. F.No.01/84/162/1053/AM07/DES-IV RLA No. 03/95/40/ 1555/AM08 Lic. No. 0310423533 dt.. 16.3.2007.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-956 NC No.34/08 Dated 28.11.07	M/s. Synthite Industrial Chemicals (I) F.No.01/83/162/773/AM07/DES-IV RLA No. 10/100/40/ 99/AM08 Lic. No. 1010027172Dt. 20.8.2007.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-957 NC No.34/08 Dated 28.11.07	M/s. Synthite Industrial Chemicals (I) F.No.01/83/162/793/AM07/DES-IV RLA No. 10/100/40/ 111/AM08 Lic. No. 1010027330 Dt. 17.9.2007.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No C-70 NC No.34/08 Dated 28.11.07	M/s. Bal Krishna Industries Ltd.. F.No.01/83/162/Dy/ No. 8/AM07/DES-IV
---	---

The Committee considered the case as per agenda for Modification of SION A 1667.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No C-71 NC No.34/08 Dated 28.11.07	M/s. Oriental Carbon & Chemicals Ltd. F.No.01/83/162/Dy/ No. 18/AM07/DES-IV
---	--

The Committee considered the case as per agenda for fixation of SION for the export item Insoluble Sulphur (80%) and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). The committee noted that it is not a standard product. Accordingly the case may be re-listed on 26.12.2007.

Case No M-463 NC No.34/08 Dated 28.11.07	M/s. H.P.International, Mumbai F.No.01/83/50/6179/AM08/DES-IV RLA No. 03/94/40/ 435/AM07 Lic. No. 0310393460 Dt. 8.8.2006.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.12.2007.

Case No M-464 NC No.34/08 Dated 28.11.07	M/s. Laffans Petrochemicals Ltd F.No.01/83/50/1775/AM07/DES-IV RLA No. 03/95/40/1475/AM07 Lic.No. 0310422465 Dt.8.3.2007.
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.12.2007.

Case No M-465 NC No.34/08 Dated 28.11.07	M/s. Lubrizol (I) Pvt. Ltd. F.No.01/83/50/122/AM08/DES-IV RLA No. 03/95/40/40/AM08 Lic.No. 0310426954 Dt. 17.4.2007.
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.12.2007.

Case No M-466 NC No.34/08 Dated 28.11.07	M/s. Nubiola India Pvt. Ltd. F.No.01/83/162/691/AM08/DES-IV RLA No. 04/81/40/24/AM05 Lic.No. 0410057872 Dt. 2.6.2004.
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.12.2007.

Case No M-467 NC No.34/08 Dated 28.11.07	M/s. Vaid Elastomer Processers Ltd. F.No.01/83/50/1186/AM07/DES-IV RLA No. 03/95/40/1263/AM07 Lic.No. 0310416767 Dt. 22.1.2007.
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 28.11.2007 offered by him the Committee decided to allow import as applied which includes 5% wastage however, description of exports may be amended to read as under:

Automobile/automotive synthetic EPDM Rubber hoses with kevlar yarn of different sizes, weigh, shapes for different uses.
Containing EPDM rubber Min. 33.10%, Carbon Black 38.87% and Kevlar Yarn Min. 8.68%.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-468	M/s. Vaid Elastomer Processers Ltd.
NC No.34/08	F.No.01/83/50/409/AM06/DES-IV
Dated 28.11.07	Lic.No. 0310351195 Dt. 10.10.2005.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 28.11.2007 offered by him the Committee decided to allow import as applied which includes 5% wastage however, description of exports may be amended to read as under:

1. Automobile/ Automotive synthetic EPDM Rubber hoses with Nylon yarn of different sizes, weight, shapes for different uses.
Containing EPDM rubber Min. 38.9%, Carbon Black 39.6% and Nylon Yarn Min. 5%.

2. Automobile/ Automotive synthetic EPDM Rubber hoses without Nylon yarn threading of different sizes, weight, shapes for different uses.
Containing EPDM Rubber Min. 38.9%, Carbon Black 39.6%.

3. Automobile/ Automotive Synthetic Silicon Rubber hoses with Nylon yarn threading of different sizes, weigh, shapes for different uses.
Containing Silicon Rubber Min. 96.95%, Nylon Yarn Min. 5%.

4. Automobile/ Automotive synthetic NBR PVC Rubber hoses with Nylon yarn of different sizes, weight, shapes for different uses. Containing Nitrile Rubber Min. 44.45%, Carbon Black 26.3% and Nylon Yarn Min. 5% and PVC 7.8%.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-469 NC No.34/08 Dated 28.11.07	M/s. Satyam Pharma-Chem (P) Ltd. F.No.01/87/50/916/AM06/DES-IV RLA No. 03/95/40/865/AM06 Lic.No. 0310353082 Dt. 21.10.2005
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No M-470 NC No.34/08 Dated 28.11.07	M/s Mihir Chemical (P) Ltd. HQ F.No.01/82/50/1126/AM06/DES.IV RLA F.No. 03/95/040/1087/AM06 Adv.Lic.No.0310360079 dt. 19.12.2005
--	---

The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007..

Case No M-471 NC No.34/08 Dated 28.11.07	M/s Rallis India Ltd. HQ F.No.01/83/50/664/AM05/DES.IV RLA F.No. 03/24/040/2143/AM05
--	--

The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No M-472 NC No.34/08 Dated 28.11.07	M/s Rallis India Ltd. HQ F.No.01/83/50/402/AM05/DES.IV RLA F.No. 03/24/040/1393/AM05 Adv.Lic.No.0310296361 dt. 11.10.2004
--	--

The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007

Case No M-473 NC No.34/08 Dated 28.11.07	M/s Venkar Chemicals (P) Ltd. HQ F.No.01/83/162/472/AM05/DES.IV RLA F.No. 09/80/040/299/AM03 Adv.Lic.No.0190011772 dt. 22.10.2002
--	--

The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.12.2007

Case No M-474	M/s. Laffans Petrochemicals
---------------	-----------------------------

NC No.34/08 Dated 28.11.07	F.No.01/82/50//AM07/DES-IV RLA No. 03/95/40/1332/AM07 Lic. No. 0310418228 Dt. 2.2.2007.
-------------------------------	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (CH..Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No M-475 NC No.34/08 Dated 28.11.07	M/s. Sadhna Nitro chem Ltd. F.No.01/87/162/518/AM07/DES-IV Lic. No. 0310246008 Dt. 7.1.2004.
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks Accordingly the case may be re-listed on 26.12.2007.

Case No M-476 NC No.34/08 Dated 28.11.07	M/s. Lob International, Mumbai F.No.01/82/50/1429 /AM07/DES-IV RLA No. 03/95/40/338/AM07 RLA No. 03/95/40/1093/AM07 RLA No. 03/95/40/1092/AM07 Lic.No. 0310388427 Dt. 7.7.2006 Lic.No. 0310411801 Dt. 12.12.2006 Lic.No. 0310411802 Dt. 12.12.2006
--	---

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written

comments dt. 28.11.2007 offered by him the Committee decided to approve the case as under:

(1) Adv. Lic. No. 0310388427 dt. 7.7.2006

S.No.	Item of Export	Quantity
1.	Toilet Soap, 72% TFM	90.180 MT
2.	Toilet Soap, 76% TFM	11.365 MT
3.	Toilet Soap, 78% TFM	165.584 MT

Total 267.129 MT

S.NO.	Item of Import	Qty.
1.	Soap Noodles 78% TFM	261.27 MT
2.	Industrial Perfume for Soap	2670 kg.

(2) Adv. Lic. No. 0310411801 dt. 12.12.2006

S.No.	Item of Export	Quantity
1.	Toilet Soap, 78% TFM	259.200 MT

S.NO.	Item of Import	Qty.
1.	Soap Noodles 78% TFM	261.27 MT

(2) Adv. Lic. No. 0310411802 dt. 12.12.2006

S.No.	Item of Export	Quantity
1.	Toilet Soap, 78% TFM	259.200 MT

S.NO.	Item of Import	Qty.
-------	----------------	------

1.	Soap Noodles 78% TFM	261.27 MT
----	----------------------	-----------

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 34/83-ALC1/2007 **MEETING DATE** : 28.11.2007

1	Case No.: 26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 26.12.2007.			

2	Case No.: 11/4/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01504/AM06/	RLA File :02/24/040/00289/AM06/	Lic.No/Date:0210087410 22.03.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.			

	Case No.: 13/14/83-ALC1/2006	Party Name:STERLING ENTERPRISES	Meet No/Date:34/83-ALC1/2007	Status:Deffered
--	-------------------------------------	---------------------------------	------------------------------	------------------------

3			28.11.2007	and Re-indexed
	HQ File :01/83/050/00238/AM07/	RLA File :03/95/040/01472/AM06/	Lic.No/Date:0310382468 31.05.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. After collecting application from firm/RLA it should refer to TA. Accordingly the case may be re-listed on 26.12.2007			

4	Case No.:18/19/83-ALC1/2007	Party Name:TALWAR BROTHERS P. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00539/AM07/	RLA File :02/24/040/00130/AM07/	Lic.No/Date:0210092537 11.08.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.			

5	Case No.:7/28/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00467/AM07/	RLA File :03/94/040/00540/AM07/	Lic.No/Date:0310395629 22.08.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

6	Case No.:27/26/83-ALC1/2006	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 26.12.2007.			

7	Case No.:4/30/82-ALC1/2006	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00933/AM07/	RLA File :31/24/040/00200/AM07/	Lic.No/Date:3110026478 14.09.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.12.2007.			

8	Case No.:2/33/81-ALC2/2006	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM07/	RLA File :09/24/040/00231/AM07/	Lic.No/Date:0910027580 15.09.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.12.2007.			

9	Case No.:19/30/83-ALC1/2006	Party Name:RENUKA GLASS DESIGNERS PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00702/AM07/	RLA File :03/95/040/00766/AM07/	Lic.No/Date:0310400476 21.09.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.			

10	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.			

11	Case No.:23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

12	Case No.:26/31/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00797/AM07/	RLA File :05/24/040/00463/AM07/	Lic.No/Date:0510192659 13.10.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.			

13	Case No.:1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to refer policy-III regarding export policy. Accordingly the case may be re-listed on 26.12.2007			

14	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to refer policy-III regarding export policy. Accordingly the case may be re-listed on 26.12.2007			

15	Case No.:20/35/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 26.12.2007.			

16	Case No.:13/36/87-ALC1/2006	Party Name:ATUL LIMITED,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00682/AM07/	RLA File :08/24/040/00168/AM07/	Lic.No/Date:0810060718 02.11.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.12.2007.			

17	Case No.:13/34/82-ALC1/2006	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01277/AM07/	RLA File :06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 26.12.2007.			

18	Case No.:3/39/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00723/AM07/	RLA File :03/94/040/00877/AM07/	Lic.No/Date:0310407799 13.11.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

19	Case No.:5/41/80-ALC2/2006	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00934/AM07/	RLA File :05/24/040/00671/AM07/	Lic.No/Date:0510194779 21.11.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

20	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.			

21	Case No.:3/44/85-ALC3/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/85/050/00187/AM07/	RLA File :31/24/040/00312/AM07/	Lic.No/Date:3110027587 18.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 28.11.2007 offered by him the Committee decided to allow import with 5% wastage however, description of export may be amended to read as under:			
	Export Item			
	Stitch Bonded Glass Fiber Fabric ----- 1 kg.			
	Import Item			

Glass Roving-----1.05 kg/kg content in export.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

22	Case No.:21/44/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01060/AM07/	RLA File :03/95/040/01119/AM07/	Lic.No/Date:0310413403 22.12.2006	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

23	Case No.:60/44/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01147/AM07/	RLA File :03/95/040/01222/AM07/	Lic.No/Date:0310415018 08.01.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

24	Case No.:63/44/83-ALC1/2006	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01158/AM07/	RLA File :03/95/040/01099/AM07/	Lic.No/Date:0310415374 10.01.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.			

	Case No.:4/50/83-ALC1/2006	Party Name:STP LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
--	-----------------------------------	------------------------	--	---------------------------------------

25	HQ File :01/83/050/01146/AM07/	RLA File :02/24/040/00295/AM07/	Lic.No/Date:0210097395 18.01.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.				

26	Case No.:17/48/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01628/AM07/	RLA File :03/94/040/01143/AM07/	Lic.No/Date:0310416783 22.01.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 26.12.2007.				

27	Case No.:3/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01172/AM07/	RLA File :04/24/040/00416/AM07/	Lic.No/Date:0410087161 25.01.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.				

28	Case No.:4/46/83-ALC1/2006	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01173/AM07/	RLA File :04/24/040/00417/AM07/	Lic.No/Date:0410087162 25.01.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.				

	Case No.:22/48/87-ALC1/2006	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
--	------------------------------------	--	--	-----------------------------

29	HQ File :01/87/050/00935/AM07/	RLA File :05/24/040/00905/AM07/	Lic.No/Date:0510198730 31.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments dt. 28.11.2007 offered by him the Committee decided to allow import item as as per SION A 1569.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

30	Case No.:422/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01192/AM07/	RLA File :09/24/040/00449/AM07/	Lic.No/Date:0910029183 05.02.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

31	Case No.:4/2/82-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01705/AM07/	RLA File :02/24/040/00339/AM07/	Lic.No/Date:0210098511 26.02.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.			

32	Case No.:9/51/81-ALC2/2006	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00959/AM07/	RLA File :08/93/040/00372/AM07/	Lic.No/Date:0810063343 02.03.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.			

33	Case No.:10/1/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01332/AM07/	RLA File :17/24/040/00083/AM07/	Lic.No/Date:1710001579 12.03.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

34	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.			

35	Case No.:5/17/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01365/AM07/	RLA File :03/95/040/01592/AM07/	Lic.No/Date:0310424017 22.03.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 26.12.2007.			

36	Case No.:8/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01368/AM07/	RLA File :17/24/040/00088/AM07/	Lic.No/Date:1710001593 23.03.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.)/PC. Accordingly the case may be re-listed on 26.12.2007.

37	Case No.:9/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01372/AM07/	RLA File :17/24/040/00089/AM07/	Lic.No/Date:1710001598 27.03.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC/Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

38	Case No.:20/19/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00034/AM08/	RLA File :03/95/040/01364/AM07/	Lic.No/Date:0310425612 04.04.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 26.12.2007.			

39	Case No.:5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.			

40	Case No.:4/12/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00079/AM08/	RLA File :17/24/040/00002/AM08/	Lic.No/Date:1710001614 09.04.2007	Defer Date:26.12.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

41	Case No.:9/17/83-ALC1/2007	Party Name:T V ISMAIL HAJI & CO	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Rejected
	HQ File :01/83/050/00066/AM08/	RLA File :07/24/040/00762/AM07/	Lic.No/Date:0710051136 09.04.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.:11/17/83-ALC1/2007	Party Name:CENTURY ENKA LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00093/AM08/	RLA File :03/94/040/01476/AM07/	Lic.No/Date:0310426203 10.04.2007	Defer Date:26.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.12.2007.			

43	Case No.:21/19/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00078/AM08/	RLA File :03/95/040/00018/AM08/	Lic.No/Date:0310426069 10.04.2007	Defer Date:26.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

	Case No.:10/10/83-ALC1/2007	Party Name:JAYDEEP PETRO-CHEM CO. P. LTD,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
--	------------------------------------	---	--	---------------------------------------

44	HQ File :01/83/050/00097/AM08/	RLA File :04/24/040/00003/AM08/	Lic.No/Date:0410088895 11.04.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 26.12.2007.				

45	Case No.:15/17/83-ALC1/2007	Party Name:SHYAM CHEM IMPEX,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00140/AM08/	RLA File :07/24/040/00892/AM07/	Lic.No/Date:0710051312 18.04.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007				

46	Case No.:23/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00159/AM08/	RLA File :17/24/040/00005/AM08/	Lic.No/Date:1710001620 20.04.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007				

47	Case No.:24/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00160/AM08/	RLA File :17/24/040/00006/AM08/	Lic.No/Date:1710001621 20.04.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007				

	Case No.:8/22/83-ALC1/2007	Party Name:LEXPORTEX INDIA PVT LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
--	-----------------------------------	------------------------------------	--	---------------------------------------

48	HQ File :01/83/050/00163/AM08/	RLA File :02/24/040/00346/AM07/	Lic.No/Date:0210100177 20.04.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007				

49	Case No.:24/16/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00174/AM08/	RLA File :31/24/040/00427/AM07/	Lic.No/Date:3110029033 23.04.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.12.2007				

50	Case No.:27/16/83-ALC1/2007	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00184/AM08/	RLA File :08/24/040/00008/AM08/	Lic.No/Date:0810064405 24.04.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007				

51	Case No.:5/8/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00179/AM08/	RLA File :07/24/040/00007/AM08/	Lic.No/Date:0710051388 24.04.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007				

	Case No.:26/19/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:34/83-ALC1/2007	Status:Deffered
--	------------------------------------	---------------------------------	------------------------------	------------------------

52			28.11.2007	and Re-indexed
	HQ File :01/83/050/00224/AM08/	RLA File :03/95/040/00039/AM08/	Lic.No/Date:0310428309 30.04.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007				

53	Case No.:28/19/83-ALC1/2007	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00234/AM08/	RLA File :05/24/040/00073/AM08/	Lic.No/Date:0510203190 03.05.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007				

54	Case No.:31/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00256/AM08/	RLA File :17/24/040/00010/AM08/	Lic.No/Date:1710001631 03.05.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

55	Case No.:12/17/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00263/AM08/	RLA File :05/24/040/00106/AM08/	Lic.No/Date:0510203343 07.05.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

56	Case No.:22/9/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00267/AM08/	RLA File :02/24/040/00034/AM08/	Lic.No/Date:0210100593 07.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

57	Case No.:582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.12.2007.			

58	Case No.:25/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00280/AM08/	RLA File :17/24/040/00011/AM08/	Lic.No/Date:1710001639 08.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

59	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:16.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

60	Case No.:591/24/83-ALC1/2007	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/00315/AM08/	RLA File :03/94/040/00122/AM08/	Lic.No/Date:0310429161 11.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The case has already been considered manually in meeting no. 19/83 dt. 22.8.2007			

61	Case No.:34/16/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/00305/AM08/	RLA File :03/94/040/00077/AM08/	Lic.No/Date:0310429120 11.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/50/2006/Ch.II dated 3.9.2007 and decided to approve this case as under:- Item of Export As Approved by NC Item of Import As Approved by NC RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:15/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00314/AM08/	RLA File :02/24/040/00042/AM08/	Lic.No/Date:0210100762 14.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.

63	Case No.:16/13/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/00332/AM08/	RLA File :08/24/040/00003/AM08/	Lic.No/Date:0810064852 16.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/9/2007 dated 6.11.2007 and decided to approve this case as under:- Item of Export Tribenuron Methyl 75% WDG-----1 kg. Item of Import 1. 2-(Carbomethoxy) Benzene sulfonamide-----0.810 Kg. 2. 2-Methoxy 4- Methyl-6-Methylamino-1,3,5-Triazine (MMMT)-----0.405 Kg. 3. N-Butyl Isocyanate -----0.188 Kg. 4. 1,4-Diazabicyclo (2,2,2) Octane-----0.003 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:34/19/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00356/AM08/	RLA File :03/95/040/01310/AM07/	Lic.No/Date:0310429775 17.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

65	Case No.:21/14/83-ALC1/2007	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00383/AM08/	RLA File :08/93/040/00059/AM08/	Lic.No/Date:0810065014 23.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.			

66	Case No.:26/18/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00419/AM08/	RLA File :03/95/040/01374/AM07/	Lic.No/Date:0310430313 23.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of chemical. Accordingly the case may be re-listed on 26.12.2007.			

67	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.			

68	Case No.:24/14/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00452/AM08/	RLA File :03/94/040/00150/AM08/	Lic.No/Date:0310431068 30.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.12.2007.			

69	Case No.:652/24/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/00454/AM08/	RLA File :03/95/040/00067/AM08/	Lic.No/Date:0310431070 30.05.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/38/2004-Ch. II dated 25.6.2004 and decided to approve the case on repeat basis as under: Item of Export Para Fluoro Bromo Benzene----- 1 kg. (4 Fluoro Bromo Benzene) Item of Import Fluoro Benzene----0.685 kg. Bromine-----1.200 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:28.11.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.12.2007.			

71	Case No.: 36/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 26.12.2007.			

72	Case No.: 23/13/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Case Rejected
	HQ File :01/83/050/00481/AM08/	RLA File :03/95/040/00064/AM08/	Lic.No/Date:0310431275 31.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 12.7.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

73	Case No.: 43/19/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00480/AM08/	RLA File :03/95/040/01635/AM07/	Lic.No/Date:0310431249 31.05.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

74	Case No.: 32/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00463/AM08/	RLA File :17/24/040/00024/AM08/	Lic.No/Date:1710001661 05.06.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

75	Case No.: 55/16/83-ALC1/2007	Party Name:BLUE CIRCLE SPECIALITY CHEMICALS PVT. LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Case Approved
	HQ File :01/83/050/00723/AM08/	RLA File :03/94/040/00116/AM08/	Lic.No/Date:0310432127 08.06.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/119/2000/Ch.II dated 5.11.2003 and decided to approve this case on repeat basis as under:- Item of Export 5-Nitro Isophthalic Acid Mono Methyl Ester (99.5%)------ 1 kg. Item of Import Isophthalic Acid-----1.06 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.: 50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:26.12.2007
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to obtain clearance from Deptt. of Environment and forest whether export item is free and not a CITES-III item. Accordingly the case may be re-listed on 26.12.2007			

77	Case No.: 50/19/83-ALC1/2007	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00516/AM08/	RLA File :04/24/040/00073/AM08/	Lic.No/Date:0410089939 14.06.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

78	Case No.: 53/19/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00539/AM08/	RLA File :17/24/040/00029/AM08/	Lic.No/Date:1710001668 15.06.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

79	Case No.: 54/19/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00540/AM08/	RLA File :17/24/040/00030/AM08/	Lic.No/Date:1710001669 15.06.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

	Case No.: 65/19/83-ALC1/2007	Party Name:JOLLY BOARD LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Case Approved
	HQ File :01/83/050/00582/AM08/	RLA File :03/94/040/00260/AM08/	Lic.No/Date:0310432882 15.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 28.11.2007 with reference to earlier decision of ALC dt 2.3.2005 offered by him the Committee decided to approve the case as under :			

80	Item of Export
	Insulation Board/Bitumen Imregnated Fiber Board-----1062040 kg. Containing Min. 22.5% Bitumen/Gisonite
	Item of Import
	Bitumen/Gilsonite-----274006 kg.
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81	Case No.:66/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00583/AM08/	RLA File :03/94/040/00266/AM08/	Lic.No/Date:0310432894 15.06.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

82	Case No.:694/24/83-ALC1/2007	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00547/AM08/	RLA File :05/24/040/00214/AM08/	Lic.No/Date:0510205086 19.06.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 26.12.2007.			

	Case No.:1/17/85-ALC3/2007	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
--	----------------------------	--	--	-----------------------------------

83	HQ File :01/85/050/00048/AM08/	RLA File :03/95/040/00074/AM08/	Lic.No/Date:0310433520 22.06.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.				

84	Case No.:77/19/83-ALC1/2007	Party Name:MAHA VIR INTERMEDIATES	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00619/AM08/	RLA File :52/24/040/00005/AM08/	Lic.No/Date:5210021769 28.06.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

85	Case No.:88/19/83-ALC1/2007	Party Name:BLUE CIRCLE SPECIALITY CHEMICALS PVT. LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/00656/AM08/	RLA File :03/94/040/00288/AM08/	Lic.No/Date:0310434322 28.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/119/2000/Ch.II dated 5.11.2003 and decided to approve this case on repeat basis as under:-				
Item of Export				
5-Nitro Isophthalic Acid Mono Methyl Ester (99.5%)------ 1 kg.				
Item of Import				
Isophthalic Acid-----1.06 kg.				
RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

86	Case No.:95/19/83-ALC1/2007	Party Name:RA VI DYEW ARE CO.LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/00679/AM08/	RLA File :03/95/040/00287/AM08/	Lic.No/Date:0310434496 29.06.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/25/2005/Ch.II dated 28.11.2007 and decided to approve this case as under:- Item of Export Coriacide Beige 2 RN----- 1 kg. (Dye content 25%) Item of Import 8 –Hydroxy Quinoline -----0.062 kg. Sodium Nitrite-----0.030 kg. Paralene PWG/ Tanicor PW -----0.379 kg. Dedusting Oil-----0.02 kg. Acid red VIB-----0.007 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

87	Case No.:80/19/83-ALC1/2007	Party Name:MDB CHEMICALS (INDIA) PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00636/AM08/	RLA File :31/21/040/00084/AM08/	Lic.No/Date:3110029717 02.07.2007	Defer Date:26.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

88	Case No.:81/19/83-ALC1/2007	Party Name:ARCHIES LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Rejected
	HQ File :01/83/050/00637/AM08/	RLA File :05/24/040/00253/AM08/	Lic.No/Date:0510205640 02.07.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to close the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:84/19/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00644/AM08/	RLA File :05/24/040/00056/AM08/	Lic.No/Date:0510205699 03.07.2007	Defer Date:26.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.			

90	Case No.:92/19/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00670/AM08/	RLA File :31/24/040/00098/AM08/	Lic.No/Date:3110029746 04.07.2007	Defer Date:26.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.			

	Case No.:124/19/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/00791/AM08/	RI A File :03/95/040/00154/AM08/	Lic No/Date:0310435350	Defer

91			09.07.2007	Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

92	Case No.:125/19/83-ALC1/2007	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00792/AM08/	RLA File :03/95/040/01419/AM07/	Lic.No/Date:0310435352 09.07.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

93	Case No.:126/19/83-ALC1/2007	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00793/AM08/	RLA File :03/95/040/00063/AM08/	Lic.No/Date:0310435354 09.07.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/48/2005/Ch.II dated 27.11.2007 and decided to return the comment to TA since item no. 2 in WC is not available in application. Accordingly the case may be re-listed on 26.12.2007			

94	Case No.:36/17/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Rejected
	HQ File :01/83/050/00688/AM08/	RLA File :08/24/040/00067/AM08/	Lic.No/Date:0810065840 09.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 9.7.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

95	Case No.:102/19/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00710/AM08/	RLA File :03/94/040/00252/AM08/	Lic.No/Date:0310435757 11.07.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

96	Case No.:103/19/83-ALC1/2007	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00712/AM08/	RLA File :03/94/040/00198/AM08/	Lic.No/Date:0310435816 11.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

97	Case No.:132/19/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/00828/AM08/	RLA File :03/95/040/00386/AM08/	Lic.No/Date:0310437237 24.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/42/2005-Ch.-II dated 3.9.2007 and decided to approve this case as under:- Item of Export 2-Naphthol-8-Acetamido or 1-Acetamido-7- Naphthol----- 1 kg.			

Item of Import

1-Amino-7-Naphthol(Min. 90%)----- 1.02 kg.
Dimethyl formamide or Dimethyl Formamide-----1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

98	Case No.:855/24/83-ALC1/2007	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00855/AM08/	RLA File :03/94/040/00419/AM08/	Lic.No/Date:0310437781 31.07.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007			

99	Case No.:861/24/83-ALC1/2007	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00862/AM08/	RLA File :03/95/040/00374/AM08/	Lic.No/Date:0310437836 31.07.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007			

100	Case No.:135/19/83-ALC1/2007	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00867/AM08/	RLA File :05/24/040/00363/AM08/	Lic.No/Date:0510207018 31.07.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to close the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 29.8.2007.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

101	Case No.:880/24/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00885/AM08/	RLA File :03/95/040/00424/AM08/	Lic.No/Date:0310438322 06.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

102	Case No.:885/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00892/AM08/	RLA File :03/95/040/00830/AM07/	Lic.No/Date:0310438385 06.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

103	Case No.:886/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00893/AM08/	RLA File :03/95/040/00982/AM07/	Lic.No/Date:0310438387 06.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

104	Case No.:887/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00894/AM08/	RLA File :03/95/040/00864/AM07/	Lic.No/Date:0310438395 06.08.2007	Defer Date:26.12.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

105	Case No.:926/24/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00940/AM08/	RLA File :03/95/040/00220/AM08/	Lic.No/Date:0310438674 07.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

106	Case No.:1/25/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/01026/AM08/	RLA File :03/95/040/00465/AM08/	Lic.No/Date:0310439658 16.08.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/42/2005-Ch.-II dated 28.11.2007 and decided to approve this case as under:- Item of Export Meta Anisidine (99% min.)----- 1 kg. Item of Import Meta Anisidine (98% min.)----- 1.05 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:14/25/83-ALC1/2007	Party Name:SANJAY SALES	Meet No/Date:34/83-ALC1/2007	Status:Transferred
------------------------------------	-------------------------	------------------------------	---------------------------

107		CORPORATION	28.11.2007	to Different Section
	HQ File :01/83/050/01039/AM08/	RLA File :03/95/040/00475/AM08/	Lic.No/Date:0310439724 16.08.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

108	Case No.:19/25/83-ALC1/2007	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01044/AM08/	RLA File :03/95/040/00494/AM08/	Lic.No/Date:0310440115 20.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

109	Case No.:21/25/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01046/AM08/	RLA File :03/95/040/00116/AM08/	Lic.No/Date:0310440172 21.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

110	Case No.:25/25/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01050/AM08/	RLA File :03/95/040/01376/AM07/	Lic.No/Date:0310440228 21.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

111	Case No.: 35/25/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01060/AM08/	RLA File :03/95/040/00507/AM08/	Lic.No/Date:0310440413 22.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

112	Case No.: 2/25/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01027/AM08/	RLA File :31/24/040/00183/AM08/	Lic.No/Date:3110030542 27.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

113	Case No.: 44/25/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01069/AM08/	RLA File :03/95/040/01181/AM07/	Lic.No/Date:0310440975 27.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

114	Case No.: 48/25/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01073/AM08/	RLA File :03/95/040/01528/AM07/	Lic.No/Date:0310441034 28.08.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

115	Case No.:8/25/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/01033/AM08/	RLA File :09/24/040/00215/AM08/	Lic.No/Date:0910031315 29.08.2007	Defer Date:
	Decision :The Committee in the light of written comments of Deptt. of C&PC (Chemical Divn.) forwarded vide their U.O. No. 14010/97/2004/CH.III dated 26.10.06 and decided to approve this case on repeat basis as under:- Item of Export Squaric Acid-----1 kg. Item of Import 1. Cyclobutene-1, 3 dione Dicyclohexyl Ammonium Salt-----3.00 kg 2. Acetone-----1.00 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	Case No.:9/25/83-ALC1/2007	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01034/AM08/	RLA File :05/24/040/00388/AM08/	Lic.No/Date:0510208279 29.08.2007	Defer Date:26.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

	Case No.:10/25/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
--	------------------------------------	---	--	---------------------------------------

117	HQ File :01/83/050/01035/AM08/	RLA File :08/24/040/00137/AM08/	Lic.No/Date:0810066882 29.08.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

118	Case No.:13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Mines. Accordingly the case may be re-listed on 26.12.2007.				

119	Case No.:33/25/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01058/AM08/	RLA File :03/95/040/00400/AM08/	Lic.No/Date:0310441323 30.08.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

120	Case No.:34/25/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01059/AM08/	RLA File :03/95/040/00334/AM08/	Lic.No/Date:0310441325 30.08.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

	Case No.:38/25/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
--	------------------------------------	-----------------------------------	--	---------------------------------------

121	HQ File :01/83/050/01063/AM08/	RLA File :31/24/040/00188/AM08/	Lic.No/Date:3110030567 30.08.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

122	Case No.:62/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01136/AM08/	RLA File :09/24/040/00146/AM08/	Lic.No/Date:0910031444 07.09.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item				

123	Case No.:1/30/83-ALC1/2007	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01369/AM08/	RLA File :04/24/040/00156/AM08/	Lic.No/Date:0410091602 16.10.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

124	Case No.:2/30/83-ALC1/2007	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01370/AM08/	RLA File :31/24/040/00232/AM08/	Lic.No/Date:3110031155 16.10.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

	Case No.:3/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/83-ALC1/2007	Status:Deffered
--	-----------------------------------	---------------------------------	------------------------------	------------------------

125			28.11.2007	and Re-indexed
	HQ File :01/83/050/01372/AM08/	RLA File :09/24/040/00306/AM08/	Lic.No/Date:0910031807 17.10.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

126	Case No.:10/30/83-ALC1/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01379/AM08/	RLA File :03/95/040/00721/AM08/	Lic.No/Date:0310446666 17.10.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

127	Case No.:16/30/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01385/AM08/	RLA File :03/95/040/00672/AM08/	Lic.No/Date:0310446745 17.10.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.				

	Case No.:8/30/83-ALC1/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/01377/AM08/	RLA File :03/94/040/00457/AM08/	Lic.No/Date:0310446849 18.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/107/2005-Ch.-II dated 16.1.2007 and decided to approve this case as under:-				

128	Item of Export
	Phenetole (Ethyl Phenyl Ether)----- 1 kg.
	Item of Import
	Phenol----- 0.856 kg. Diethyl Sulphate-----1.402 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

129	Case No.:9/30/83-ALC1/2007	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 34/83-ALC1/2007 28.11.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01378/AM08/	RLA File :03/95/040/00682/AM08/	Lic.No/Date:0310446850 18.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). The committee also decided refer to PNB. Accordingly the case may be re-listed on 26.12.2007.			

130	Case No.:11/30/83-ALC1/2007	Party Name: THOMSON PRESS INDIA LTD	Meet No/Date: 34/83-ALC1/2007 28.11.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01380/AM08/	RLA File :05/24/040/00538/AM08/	Lic.No/Date:0510210750 18.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.			

	Case No.:12/30/83-ALC1/2007	Party Name: GUJARAT CORK & RUBBER PVT LTD	Meet No/Date: 34/83-ALC1/2007 28.11.2007	Status:Deferred and Re-indexed
--	------------------------------------	---	---	---------------------------------------

131	HQ File :01/83/050/01381/AM08/	RLA File :52/24/040/00015/AM08/	Lic.No/Date:5210022287 18.10.2007	Defer Date:26.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 26.12.2007.				

132	Case No.:14/30/83-ALC1/2007	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01383/AM08/	RLA File :34/24/040/00157/AM08/	Lic.No/Date:3410019869 18.10.2007	Defer Date:28.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Pharma.(DES-III)				

133	Case No.:42/30/83-ALC1/2007	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/01411/AM08/	RLA File :03/94/040/00661/AM08/	Lic.No/Date:0310446954 18.10.2007	Defer Date:
Decision : The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/73/2002/Ch.III dated 20.3.2006 and decided to approve this case on repeat basis as under:-				
Item of Export EDTA Ferric Sodium----- 1 kg.				
Item of Import Ethylene diamine Tertra acetic acid---0.730 kg.				
RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

134	Case No.: 43/30/83-ALC1/2007	Party Name:INDO AMINES LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Case Approved
	HQ File :01/83/050/01412/AM08/	RLA File :03/94/040/00701/AM08/	Lic.No/Date:0310446961 18.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/36/2005/Ch.II dated 19.7.2005 and decided to approve this case on repeat basis as under:- Item of Export Palm Fatty Acid Tetra Amine----- 1 kg. Item of Import 1. Distilled Palm Fatty Acid----- 0.898 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

135	Case No.: 15/30/83-ALC1/2007	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01384/AM08/	RLA File :31/24/040/00233/AM08/	Lic.No/Date:3110031224 19.10.2007	Defer Date:26.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

	Case No.: 18/30/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Case Approved
--	-------------------------------------	--	--	--

	HQ File :01/83/050/01387/AM08/	RLA File :03/95/040/00726/AM08/	Lic.No/Date:0310447168 19.10.2007	Defer Date:
136	Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/77/2006/Ch.-II dated 22.1.2007 and decided to approve this case on repeat basis as under:- Item of Export 2-Amino Dimethyl Terphthalate -----1 kg. Item of import Dimethyl Terphthalate -----1.260 kg. Ortho Dichloro Benzene-----0.980 kg. Formic Acid -----0.020 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

137	Case No.:19/30/83-ALC1/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01388/AM08/	RLA File :03/95/040/00723/AM08/	Lic.No/Date:0310447171 19.10.2007	Defer Date:26.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

	Case No.:46/30/83-ALC1/2007	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Case Approved
	HQ File :01/83/050/01415/AM08/	RLA File :03/95/040/00651/AM08/	Lic.No/Date:0310447034 19.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/65/2006/Ch.II dated 7.9.2006 decided to approve this case on repeat basis as under:-

Item of Export

5-Amino 6 Methyl benzimidazolone----- 1kg.

Item of Import

Melene (3,4 Diamino toluene)-----1.200 kg.

Hydrazine Hydrate (80% basis)-----1.022 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

139	Case No.:20/30/83-ALC1/2007	Party Name:EMAMI LIMITED,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01389/AM08/	RLA File :02/24/040/00200/AM08/	Lic.No/Date:0210105400 22.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 26.12.2007.			

140	Case No.:21/30/83-ALC1/2007	Party Name:ACMECHEM LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01390/AM08/	RLA File :02/24/040/00201/AM08/	Lic.No/Date:0210105401 22.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

141	Case No.:27/30/83-ALC1/2007	Party Name:RENUKA CHEMICALS,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01396/AM08/	RLA File :31/24/040/00248/AM08/	Lic.No/Date:3110031232 22.10.2007	Defer Date:28.11.2007
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/320/2000-Ch.III dated 24.6.2002 and decided to approve this case on repeat basis as under:- Item of Export Para Amino Azo Benzene-----1Kg. Item of Import 1. Aniline Oil-----1.320Kg. 2. Sodium Nitrite-----0.447Kg. 3. Caustic Soda-----0.140Kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

142	Case No.:33/30/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01402/AM08/	RLA File :05/24/040/00560/AM08/	Lic.No/Date:0510210908 22.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks . Accordingly the case may be re-listed on 26.12.2007.			

143	Case No.: 26/30/83-ALC1/2007	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Case Approved
	HQ File :01/83/050/01395/AM08/	RLA File :03/95/040/00579/AM08/	Lic.No/Date:0310447340 23.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/32/2005/Ch.II dated 27.11.2007 and decided to approve this case as under:- Item of Export Sorbitan Mono Oleat ----- 1 kg. Item of Import Oleic Acid ----- 0.658 kg. Sorbitol (70%)-----0.425 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

144	Case No.: 30/30/83-ALC1/2007	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status: Case Approved
	HQ File :01/83/050/01399/AM08/	RLA File :03/94/040/00698/AM08/	Lic.No/Date:0310447343 23.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/208/2002/Ch.II dated 12.7.2007 and decided to approve this case on repeat basis as under:- Item of Export Spray Dried Gum Arabic Powder ----- 1 kg.			

Item of Import

Crude Gum Arabic ----- 1.10 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

145	Case No.:31/30/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01400/AM08/	RLA File :03/94/040/00680/AM08/	Lic.No/Date:0310447425 23.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

146	Case No.:34/30/83-ALC1/2007	Party Name:SUKASO CERA COLORS P.LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01403/AM08/	RLA File :09/24/040/00324/AM08/	Lic.No/Date:0910031854 23.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

147	Case No.:35/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01404/AM08/	RLA File :09/24/040/00265/AM08/	Lic.No/Date:0910031861 23.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

148	Case No.:36/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01405/AM08/	RLA File :09/24/040/00318/AM08/	Lic.No/Date:0910031862 23.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

149	Case No.:39/30/83-ALC1/2007	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01408/AM08/	RLA File :07/24/040/00528/AM08/	Lic.No/Date:0710053994 23.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.			

150	Case No.:40/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01409/AM08/	RLA File :31/24/040/00245/AM08/	Lic.No/Date:3110031263 23.10.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to call for the application from the firm. Accordingly the case may be re-listed on 26.12.2007.			

151	Case No.:7/33/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:34/83-ALC1/2007 28.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01536/AM08/	RLA File :03/94/040/00822/AM08/	Lic.No/Date:0310449680 07.11.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007			

Date:14.01.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer